

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE  
RAJYA SABHA**

**UNSTARRED QUESTION NO. 2445.  
TO BE ANSWERED ON FRIDAY, THE 21<sup>ST</sup> MARCH, 2025.**

**TENDERS OF GOVERNMENT'S DEPARTMENTS**

**2445. MS. SUSHMITA DEV:**

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) the total number of tenders floated by various Central Government departments in the last five years along with their worth and category, year-wise;
- (b) the total number of tenders that failed to comply with Public Procurement (Preference to Make in India) Order, 2017 in the last five years, along with their value;
- (c) the number of tenders in which corrective action has been taken in the last five years, along with their value; and
- (d) whether it is a fact that foreign brands were given priority in tenders against the domestic ones, if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI JITIN PRASADA)**

**(a) to (d):** No centralized data is maintained on all tenders floated by various Central Government departments. However, in 2024, the Department for Promotion of Industry and Internal Trade (DPIIT) scrutinized 867 tenders worth ₹21,170 crore on a random basis. Of these, 259 tenders worth ₹6,288 crore were found to be non-compliant with the provisions of the Public Procurement (Preference to Make in India) Order, 2017 (PPP-MII Order), as amended on 19.07.2024. As of 31.01.2025, corrective action for 43 tenders has been received.

The tenders were found to be non-compliant largely due to procuring entities not stipulating the applicability of the PPP-MII Order in tenders, which is the most significant factor contributing to non-compliance.

Out of 259 non-compliant tenders, 132 were found to be non-compliant due to the inclusion of specific brands in the bid documents. As per the provisions of PPP-MII Order, specifying foreign certifications/unreasonable technical specifications /brands/models in the bid documents is restrictive and discriminatory practice against local suppliers.

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